

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 120
(IB)-470(ND)/2019

IN THE MATTER OF:

LIC Housing Finance Ltd.
Vs

...

Applicant/Petitioner

Durha Vitrak Pvt Ltd.

...

Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 02.12.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Sarat Chandra, Adv

For the Respondent

Mr. Sumit Wadhwa, Adv. For R-3

For the RP

Ms. Aishwarya Mohan Gahrana for himself along
with his Advocate Ahsan Ahmad appearing for
RP

For LIC Housing and CoC

Mr. Sharad Tyagi & Ms. Yukti Makan, Adv.

ORDER

In IA-5159/2020, the Resolution Professional is hereby directed to respond to the application by next date of hearing.


For the Resolution Professional counsel having stated that IA-3733 & IA-3772/2020 have already been dealt with in the Order dated 16.09.2020, IA-3733 and IA-3772/2020 are hereby **Closed**.

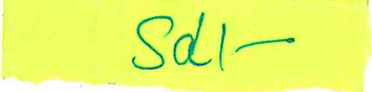
In IA-4065/2020, report filed is taken on record. Accordingly, IA-4065/2020 is hereby **disposed of**.

In CA-177/2020, the Auditor has filed his report.

On having various claim applications remained pending, the Resolution Professional is hereby directed not to proceed with approval of Resolution Plan until further orders.

List CA-177/2020, IA-5150 & IA-5159/2020 along with other


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)